

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 105
CP(IB)/766(AHM)2019
IA/260(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Tata International Singapore PTE Ltd
V/s
Ambition Coal Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..12/07/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Chockalingam Thirunavukkarasu, Hon'ble Member(T)

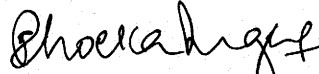
PRESENT:

For the Applicant : Mr. Vaibhav Asawa, Advocate.
For the Respondent : Mr. Tanmay Banthia, Advocate.

ORDER

It appears that the parties are in negotiation of settlement.

Matter stands adjourned to 23.08.2021


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)